Special Additional Excise Duty and Road and Infrastructure Cess when exported from units located in the Special Economic Zones (SEZ).

(4) Notification No. 20/2022-Central Excise dated 19.07.2022 seeks to amend No. 10/2022-Central Excise, dated the 30th June, 2022, to reduce the Road and Infrastructure Cess on export of Petrol.

[Placed in Library. For (1) to (4) See No. L.T. 7147/17/22]

...(Interruptions)...

MR. CHAIRMAN: Papers to be laid. Now, Shri Nityanand Rai. ...(Interruptions)...

Papers to be laid. ...(Interruptions)... This is not the way. ...(Interruptions)...

Kharge ji, you know the tradition. ...(Interruptions)... Papers to be laid.

...(Interruptions)... Shri Nityanand Rai.

- I. Notifications of the Ministry of Home Affairs
- II. Report (2019-20) of NHRC, New Delhi and related papers

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy (in English and Hindi) of the Ministry of Home Affairs' Notification No. S.O. 1883 (E), dated the 20th April, 2022, appointing Chief Immigration Officer, Bureau of Immigration, New Jalpaiguri Railway Check Post as the "Civil Authority" for the purpose of said Order for the Immigration Check Post located at New Jalpaiguri, Jalpaiguri District of West Bengal State with effect from 20th April, 2022, under sub-section (2) of Section 3A of the Foreigners Act, 1946.

[Placed in Library. See No. L.T. 7108/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs' Notification No. S.O. 1884 (E), dated the 20th April, 2022, designating New Jalpaiguri Railway Check Post in the district of Jalpaiguri of West Bengal State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers, under sub-section (5) of Section 3 of the Passport (Entry into India) Act, 1920.

[Placed in Library. See No. L.T. 7109/17/22]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:—
 - (a) Annual Report of the National Human Rights Commission (NHRC), New Delhi, for the year 2019-20.
 - (b) Memorandum of Action Taken on the recommendations contained in the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 7110/17/22]

Reports and Accounts of various organizations for various years and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (सुश्री प्रतिमा भौमिक) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (i) (a) Annual Report and Accounts of the Swayamkrushi, Secunderabad, Telangana for the year 2012-13, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Organization.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 77119/17/22]

- (ii) (a) Annual Report and Accounts of the Institution for the Blind, Delhi for the year 2011-12, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institution.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7120/17/22]